

**GOVERNMENT OF INDIA  
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,  
UNANI, SIDDHA AND HOMOEOPATHY  
(AYUSH)**

**LOK SABHA  
UNSTARRED QUESTION NO. 589  
TO BE ANSWERED ON 20<sup>TH</sup> JULY, 2018**

**APPOINTMENT OF AYUSH DOCTORS**

**589. SHRI BHAIRON PRASAD MISHRA:**

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Government has formulated any scheme to appoint AYUSH doctors in the hospitals of the villages where there are vacancies of doctors;
- (b) if so, the details in this regard; and
- (c) the post-wise details of the places where such appointments have been made?

**ANSWER**

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,  
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY  
(SHRI SHRIPAD YESSO NAIK)**

(a) & (b): Public health being a State subject, the primary responsibility to provide health care services lies with the respective State/UT Governments. However, under Centrally Sponsored Scheme of National AYUSH Mission (NAM), there is provision of setting up of upto 50 bedded integrated AYUSH Hospital and upgradation of standalone Government AYUSH hospitals under which provision has been made for appointment of contractual AYUSH doctors.

Further, Government of India has adopted a strategy of Co-location of AYUSH facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs), thus enabling choice to the patients for different systems of medicine. The engagement of AYUSH Doctors / paramedics and their training is supported by the Department of Health & Family Welfare, while the support for AYUSH infrastructure, equipment / furniture and medicines are provided by Ministry of AYUSH under Centrally Sponsored Scheme of National AYUSH Mission (NAM).

(c): Since Public Health is a State subject, the appointment of AYUSH doctors comes under the purview of respective State/UT Government. Accordingly, the details of doctor appointed in the States/UTs are not maintained by Central Government.

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